

Central Administrative Tribunal
Principal Bench: New Delhi

OA No.3639/2015
MA No.3308/2015

New Delhi this the 1st October, 2015

Hon'ble Shri Sudhir Kumar, Member (A)
Hon'ble Shri Raj Vir Sharma, Member (J)

1. Mr. Chhatter Pal Singh
Aged about 34 years
Group 'D' (Trackmen Etc.)
S/o Mr. Gulab Singh
R/o 77/11, Kashmir Singh Wali Gali,
Janta Colony, Shahdara,
Delhi-32.
2. Sagar Malik, age about 21 years
Group 'D' (Trackmen Etc.)
S/o Shri Ram Mehar Singh Malik
R/o Vill. Jhal, Post: Kabrout
Tehsil & District: Shamli-247776 (UP).
3. Jitendra Singh, age about 31 years
Group 'D' (Trackmen Etc.)
S/o Shri Satyavir Singh
R/o Vill. Manjarpura, (Atrana)
Post: Chandnagar, Dist. Amroha
Pin-244236 (UP).
4. Jitendra Kumar, age about 25 years
Group 'D' (Trackmen Etc.)
S/o Shri Rajesh Kumar
R/o Vill. Post: Sisauli,
Muzaffarnagar, UP. ...Applicants

(By Advocate: Shri Rajiv Ranjan)

VERSUS

Union of India: Through

1. General Manager,
Northern Railway,
Headquarter Office,

Baroda House, New Delhi.

2. Chairman,
Northern Railway
Railway Recruitment Cell
Lajpat Nagar-1, New Delhi.

(OA No.3639/2015)

(2)

3. Chief Personnel Officer,
Northern Railway,
Headquarter Office,
Baroda House, New Delhi.
4. Assistant Personal Officer,
Railway Recruitment Cell,
Northern Railway,
Lajpat Nagar-1, New Delhi.

...Respondents

ORDER (ORAL)

Per Sudhir Kumar, Member (A):

In this case, it is seen that the applicants had given a representation to the respondents on 25.07.2015, seeking information regarding the marks obtained by them. The same prayer has been repeated by the applicants in the Relief Portion in Para 8(b) of the present O.A., which is in the nature of an application under the R.T.I. Act, 2005. It is also seen that though the relevant information has since been provided to the applicants by the Respondents through Annexure P-2 (Colly) dated 07.09.2015, the applicants have not laid a challenge to the same, and have not framed their prayers for reliefs, as sought, accordingly.

2. Therefore, it appears that the O.A. is not maintainable as presently drafted.

3. As a result, the present O.A. is dismissed *in limine*, with liberty to the applicants to work out their rights as per law, and to file an amended O.A., if they are so advised.

4. No costs.

(Raj Vir Sharma)
Member (J)

(Sudhir Kumar)
Member (A)

/kdr/